

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 216
CAA-32/ND/2020

IN THE MATTER OF:

M/s. Noble Buildon Pvt. Ltd. and
M/s. Top Image Estate Pvt. Ltd and Others

...APPLICANT

Section

Under Section 230-232

Order delivered on 29.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Mr. Sanjeev Choudhary,
Advocate.

For the RD/OL

:Ms. Apoorva Chowdhury, Proxy
Counsel.

For the Income Tax Department

:Mr. Deepak Anand, Advocate with
Mr. Vipul Agarwal, Standing
Counsel.

ORDER

Heard the submissions made by the Ld. counsel for the petitioner. Proxy counsel for the RD/OL has appeared and prayed for grant of time not less than 10 days. Ld. counsel for the Income Tax Department is present and submitted that out of the 5 companies involved in the scheme they have already filed reports of 3 companies and the require two more weeks' time for filing the reports of other two companies. The time prayed for the counsels is granted. Ld. counsel for the RD/OL as well as counsel for the Income Tax Department may ensure that their replies are filed in the matter within 2 weeks and list the matter on **22nd February, 2021**.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)

(Annu)